

Government of India

Ministry of Commerce

Notification No. 7 (RE-2000)/1997-2002

New Delhi, Dated 31st March, 2000

S.O(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendment in Schedule 2, of the book titled "ITC (HS) Classification of Export and Import Items 1997-2002" (as amended):

(i)The Words "Austria or" and "Finland or" in the item description against Code 0006 in Table A of Schedule 2 shall be deleted.

(ii)The entry at code No.4101 (a) relating to Raw hides and skins in Table B of Schedule 2 may be amended to read as under:

Code No.	ITEM	POLICY	NATURE OF RESTRICTION
4101	Hides and Skins namely: a. (i)Raw hides and skins, all	Restricted	Export permitted under Licence.

	types excluding lamb fur skin.		
	(ii)Fish hides and skins.	Free	

(iii)The Words "Austria or" and "Finland or" in the item description against SL.No.8 in Appendix 1 of Schedule 2 shall be deleted.

(iv)S.No.9, 9A and 11 in Appendix 1 of Schedule 2 shall be deleted.

This issues in Public Interest.

(N. L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVERNMENT OF INDIA

(AJAY SAHA)

JT.DIRECTOR GENERAL OF FOREIGN TRADE

FOR DIRECTOR GENERAL OF FOREIGN TRADE

